

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 131 OF 2016 & IA NO. 292 OF 2016 &
IA Nos. 88, 112 of 2017**

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**APPEAL NO. 132 OF 2016 & IA NOS. 295,296 OF 2016 &
IA Nos. 89, 109, 114 of 2017**

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**APPEAL NO. 133 OF 2016 & IA NOS. 298, 299 OF 2016 &
IA Nos. 90, 113 of 2017**

Dated: 10th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

APPEAL NO. 131 OF 2016 & IA NO. 292 OF 2016 & IA Nos. 88, 112 of 2017

In the matter of :

GAIL India Ltd. Appellant(s)

Vs.

Sravanthi Energy Pvt. Ltd. & Anr. Respondent(s)

**APPEAL NO. 132 OF 2016 & IA NOS. 295,296 OF 2016 & IA Nos. 89, 109,
114 of 2017**

GAIL India Ltd. Appellant(s)

Vs.

Gama Infraprop Pvt. Ltd. & Anr. Respondent(s)

**APPEAL NO. 133 OF 2016 & IA NOS. 298, 299 OF 2016 & IA Nos. 90, 113 of
2017**

GAIL India Ltd. Appellant(s)

Vs.

Beta Infratech Pvt. Ltd. & Anr. Respondent(s)

**Counsel for the Appellant(s) : Mr. Gourab Banerji, Sr. Adv.
Mr. Sachin Puri, Sr. Adv.**

Mr. Sridharan Ramkumar
 Mr. Syed A. Haseeb
 Mr. Sahil Tagotra
 Mr. Vditmalik
 Mr. Navjot Khurana (Reps.)

Counsel for the Respondent(s) : Mr. Piyush Joshi
 Ms. Sumit Yadava
 Ms. Mavlishree Gupta for R.1
 Mr. Sumit Kishore for R.2

ORDER

IA NOs. 112, 114 & 113 of 2017

(Appsl. for condonation of delay in filing rejoinder)

Delay in filing rejoinders is condoned and rejoinders are taken on record.
 Applications are disposed of.

IA NOs. 88, 89 & 90 of 2017

(Appls. for filing additional documents)

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the case, we allow the applications. Additional documents are taken on record.

IA No.109 of 2017 in

Appeal No. 132 of 2016

(Appl. for urgent direction)

Learned counsel for the appellant seeks four week time to file reply to this application. He may file the same on or before 14.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 29.03.2017 after serving copy on the other side.

APPEAL NOS. 131, 132 & 133 of 2016

It is represented that pleadings are complete in these appeals. List the appeals for hearing on **31.03.2017.**

(B.N. Talukdar)
Technical Member (P&NG)
Ts/vg

(Justice Ranjana P. Desai)
Chairperson